

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 12th August, 1975.

NOTIFICATION
INCOME TAX

No.1029(F.No.404/97/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri Ajit Singh and S.P. Uppal who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri J.B. Bhardwaj made under Notification No.1001(F.No.404/97/75-ITCC) dated the 30th July, 1975 is hereby cancelled.

3. This Notification shall come into force with effect from the date the Officers mentioned in para 1 take over as Tax Recovery Officers.

Sd/-

(V.P. Mittal)

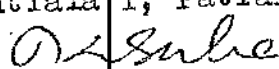
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1029(F.No.404/97/75-ITCC)

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(A.G. Saha)
Section Officer